

(29) IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 1665/98

New Delhi this the 21st day of May, 1999

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Dr. Shalley Kamra
W/O Sh. Rajiv Kamra
Medical Officer,
Dte. of Health Services,
NCT of Delhi
R/O 256, Supreme Enclave,
Mayur Vihar Phase-I, Delhi.

..Applicant

(By Advocate Sh.K.N.R.Pillay)

versus

1. Govt. of NCT of Delhi - through

1. The Secretary,
(Medical)
5, Shamnath Marg,
Delhi.

2. The Director of Health Services,
Delhi, E-Block,
Saraswati Bhawan,
Connaught Place, New Delhi.

..Respondents

(By Advocate Sh. Rajinder Pandita)

O R D E R (ORAL)

(Hon'ble Smti S.R. Adige, Vice Chairman (A)

Both counsel agree that OA is fully covered by the Tribunal's judgement dated 23.4.98 in OA 2564/97 Dr. J. P. Palyia Vs. Govt. of NCT of Delhi and Others with connected cases which has also been confirmed by the Delhi High Court by order dated 11.9.98. SLP filed by the respondents against the same has also been dismissed by the Supreme Court.

2. Under the circumstances this OA is disposed of with a direction to the respondents to extend the benefits contained in the judgement dated 23.4.98 in Dr. Palyia's case (supra) to the applicant within a period of three months from the date of receipt of a copy of this order. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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